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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 180 of 1994

Date of Decision: 27.5.1994

Dhaneswar Rout

Applicant (s)

Versus

Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?


MEMBER (ADMINISTRATIVE)

27 MAY 94


VICE-CHAIRMAN

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CNETRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.180 of 1994

Date of Decision: 27.5.1994

Dhaneswar Rout

Applicant

Versus

Union of India & Others

Respondents

For the applicant

Mr. U.C. Mohanty,
Advocate

For the respondents 1 & 2

Mr. U.B. Mohapatra,
Standing Counsel

For the respondent 3

Mr. Akhaya Kumar Mishra
Standing Counsel

For the respondents 4 & 5

Mr. K.C. Mohanty
Govt. Advocate (Orissa)

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C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR.H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

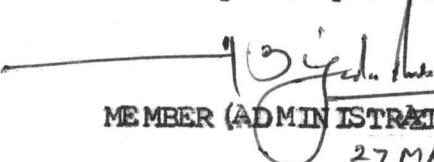
MR.K.P.ACHARYA, VICE-CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays the following :

- 1) Direct the UPSC to allow the applicant to appear in the interview which had been applied earlier Ad.Officer or any posts
- 2) Direct the CBI & CID and Special Branch Police, Orissa to produce the investigation file relating to applicant allegations
- 3) Direct the UPSC to produce application relating to Res.Officer Deputy Director, Textile and Ad.Officer Geological Survey of India and Director, Doora Darsan with

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cost, and

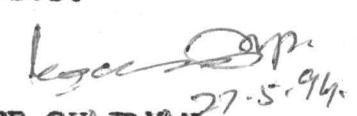
4) Issue any other appropriate relief/reliefs as would deem fit and proper in the circumstances of the case. 6

2. With the consent given by the counsels, we have heard this case on merits. We have heard Mr.U.C.Mohanty, learned counsel for the petitioner, Mr.U.B.Mohapatra, learned Standing Counsel appearing for OP No.1 and 2, Mr.Akshaya Mishra, learned Standing Counsel appearing for OP No.3 and Mr.K.C.Mohanty, learned Government Advocate for the State of Orissa appearing for OP Nos. 4 and 5. Prayer made by the petitioner appears to be extremely vague. On going through the pleadings of the petitioner, we find no merit in this petition which stands dismissed leaving the parties to bear their own costs.


MEMBER (ADMINISTRATIVE)

27 MAY 94

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 27.5.1994/ B.K. Sahoo


VICE-CHAIRMAN

27.5.94